

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.S.A. No. 20/(MAH)/2017
M.A. No. 276/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2017

NAME OF THE PARTIES: M/s. IGATE Infrastructure Management Service Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Haresh Buch	Advocate Applicant i/b ALMT Legal	

ORDER

MA 276/2017 in TCSA 20/230-232/NCLT/MB/MAH/2017

For this application has come for amendment, the amendment is allowed, permitting the Petitioner to amend the Scheme and place before the shareholders and the creditors, as the case may be.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)